### GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

## LOK SABHA UNSTARRED QUESTION NO. 2573 TO BE ANSWERED ON 17<sup>TH</sup> MARCH. 2017

#### **CANCELLATION OF ADMISSION**

#### 2573. SHRI P. NAGARAJAN:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has cancelled the MBBS admission of around 268 students who got admission into colleges across Madhya Pradesh between 2008 and 2012;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the steps taken by the Government to protect the interest of affected students?

# ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE)

- (a) to (c): Medical Council of India informed that 16 students of People college of Medical Sciences admitted during academic session 2012-13 were discharged on the direction given by DME in pursuance of order of Vyapam, Bhopal No. Vyapam/5-P-1/254/2014 dated 24.4.2014.
- 48 candidates of Index Medical College & Hospital admitted in 2008-09 were discharged by MCI. The 48 students were admitted after cut-off date. However, as per direction given by Hon'ble Supreme Court in their order dated 28.11.2008 in WP(C) No. 520/2008, the discharge notice in respect of 48 students was revoked.

Admissions into Medical Colleges are required to be made in accordance with various directions / MCI Regulations in force. Admissions made in contravention of the extant Rules/Regulations are liable to be cancelled.